

(घ) क्या इस माइनर के लिए पानी दिए जाने के बदले में राजस्थान को पानी दिया गया है ?

सिंचाई मंत्रालय में राज्य मंत्री (श्री जय उर्हमात्रा अंसारी) : (क) माननीय सदस्य संभवतः पंजाब क्षेत्र में बहने वाली बीकानेर नहर का उल्लेख कर रहे हैं जिसे राजस्थान क्षेत्र को गंगा नहर को पानी देने के लिए हरिके बराज से पानी प्राप्त होता है। इस नहर पर राजस्थान सरकार का पूर्णस्वामित्व है।

(ख) से (घ). पंजाब सरकार ने सूचित किया है कि बीकानेर नहर के दायीं तरफ के 6590 एकड़ के छोटे से क्षेत्र की सिंचाई के लिए 1972-73 में केवल 20 लाख क्यूसेक की अभिकल्पित निस्सरण क्षमता वाली कनियावाली वितरणी नामक एक छोटी चैनल का निर्माण बीकानेर नहर से निकालकर किया गया था, क्योंकि इस क्षेत्र में सिंचाई का कोई अन्य साधन नहीं था। राजस्थान सरकार ने सूचित किया है कि कनियावाली वितरणी का निर्माण राजस्थान सरकार की स्वीकृति के बिना किया गया था।

पंजाब द्वारा कनियावाली वितरणी के जरिए लिए जा रहे जल का हिसाब भाखड़ा व्यास प्रबन्ध बोर्ड द्वारा रखे जा रहे जल-खाते में पंजाब के हिस्से के अन्तर्गत दिखाया जाता है।

12.00 hrs.

(Interruptions)*

MR. SPEAKER: Nothing should go on record without my permission.

*Not recorded.

PAPERS LAID ON THE TABLE

A COPY OF INDIAN TELEGRAPH (THIRD AMENDMENT) RULES, 1980

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): On behalf of Shri Stephen, I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 476(E) in Gazette of India dated the 16th August, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-1448/80].

REVIEWS ON AND ANNUAL REPORTS OF INDIAN INSTITUTE OF MANAGEMENT, BANGALORE AND INDIAN INSTITUTE OF TECHNOLOGY, MADRAS, FOR THE YEAR 1979-80.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by Government on the working of the Indian Institute of Management, Bangalore, for the year 1979-80.

[Placed in Library. See No. LT-1449/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1979-80.

(ii) A copy of the Review (Hindi and English versions) by Government on the working of the Indian

Institute of Technology, Madras, for the year 1979-80.

[Placed in Library. See No. LT-1449/80].

NOTIFICATION UNDER DELHI DEVELOPMENT ACT, 1957, REVIEW ON AND ANNUAL REPORT OF HOUSING AND URBAN DEVELOPMENT CORPORATION LTD. NEW DELHI FOR 1979-80.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARA-IN SINGH): I beg to lay on the Table:—

(1) A copy of the Delhi Development Authority (Stages of Development of Zonal Features) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1146 in Gazette of India dated the 1st November, 1980 under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-1451/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1452/80].

REVIEWS ON AND ANNUAL REPORTS OF TAMIL NADU AGRO INDUSTRIES CORPORATION LTD. MADRAS FOR 1978-79, HARYANA AGRO INDUSTRIES CORPORATION LTD. CHANDIGARH FOR THE YEAR ENDING 30-6-1977, TWO STATEMENTS

FOR DELAY, REVIEWS ON AND ANNUAL REPORTS OF NATIONAL FEDERATION OF COOPERATIVE SUGAR FACTORIES LTD. NEW DELHI FOR 1978-79, REVIEWS ON WORKING OF NATIONAL FEDERATION OF COOPERATIVE SUGAR FACTORIES LTD. NEW DELHI FOR 1976-77, 1977-78, TWO STATEMENTS FOR DELAY AND REVIEW ON THE WORKING OF NATIONAL HEAVY ENGINEERING COOPERATIVE LTD. NEW DELHI FOR 1977-78.

THE MINISTER OF AGRICUL-TURE AND RURAL RECONSTRUC-TION AND IRRIGATION (SHRI BIRENDRA SINGH RAO): I beg to lay on the Table:—

(1) A copy each of the following papers under section 619A of the Companies Act, 1956:—

(a) (i) Review (Hindi and English versions) by the Govern-ment on the working of the Tamil Nadu Agro Industries Corpora-tion Limited, Madras, for the year 1978-79.

(ii) Annual Report of the Tamil Nadu Agro Industries Corpora-tion Limited, Madras, for the year 1978-79 along with the Audited Accounts and the com-ments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1453/80].

(b) (i) Review (Hindi and English versions) by the Govern-ment on the working of the Har-yana Agro-Industries Corpora-tion Limited, Chandigarh, for the year ending 30th June, 1977.

(ii) Annual Report (Hindi and English versions) of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year ending 30th June, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers and

for not laying the Hindi version of the Report mentioned at (a) (ii) of item (1) above.

[Placed in Library. See No. LT-1454/80].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1978-79 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1978-79.

[Placed in Library. See No. LT-1455/80].

(4) A copy of the Review (Hindi and English versions) by Government on the **working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1976-77.

(5) A copy of the Review (Hindi and English versions) by Government on the **working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1977-78.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-1456/80].

(7) A copy of the Review (Hindi and English versions) by Government on the working* of the

National Heavy Engineering Co-operative Limited, New Delhi, for the year 1976-77 and 1977-78.

[Placed in Library. See No. LT-1457/80].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

SHRI BIRENDRA SINGH RAO:
Sir, on behalf of Shri R. V. Swaminathan, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) section 3 of the Essential Commodities Act, 1955:—

(i) The Sugar (Price Determination for 1979-80 Production), Second Amendment Order, 1980, published in Notification No. GSR 485(E) in Gazette of India dated the 23rd August, 1980.

(ii) GSR 506(E) published in Gazette of India dated the 1st September, 1980 regarding bulk sale of Ammonium Sulphate and Urea Manufactured in the State of Assam to tea gardens in Assam and West Bengal.

(iii) The Sugar (Retention and Sale by Recognised Dealers) Amendment Order, 1980, published in Notification No. GSR 510(E) in Gazette of India dated the 4th September, 1980.

(iv) The Sugar (Price Determination for 1979-80 Production) Third Amendment Order, 1980 published in Notification No.

**Annual Reports of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the years 1976-77 and 1977-78 were laid on the Table on the 28th March, 1980.

*Annual Reports for the year 1976-77 and 1977-78 were laid on the Table on 27th March, 1980.

S.O. 771(E) in Gazette of India dated the 10th September, 1980, together with corrigendum thereto published in Notification No. S.O. 890 in Gazette of India dated the 12th November, 1980.

[Placed in Library. See No. LT-1458/80].

12.02 hrs.

STATEMENTS OF PUBLIC
ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to lay on the Table English and Hindi versions of the following statements:

(1) Statement showing Action Taken by Government on the recommendations contained in the commendation contained in the commendations contained in Chapter I and final replies in respect of Chapter V of Thirty-seventh Report (Sixth Lok Sabha) on Farakka Barrage Project Report.

(2) Statement showing Action Taken by Government on the recommendations contained in the Chapter I and final replies in respect of Chapter V of Eighty-fourth Report (Sixth Lok Sabha) of Ministry of External Affairs.

12.03 hrs.

STATEMENTS OF COMMITTEE ON
PUBLIC UNDERTAKINGS

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I refer to item 8 in which Shri Bansi Lal is expected to lay on the Table English and Hindi versions of two statements showing replies to the recommendations of the Committee on Public Undertakings "which were not furnished by Government in time" for inclusion in the relevant Action Taken Reports. This constitutes a contempt of the Committee and contempt of the

House. How can a thing like this be treated so lightly? It says "which were not furnished by the Government". It is a very important matter. We would like Mr. Bansi Lal to make a further elaboration on the subject. I can move a privilege motion against the officials of the department concerned. It is a very serious matter. The committee is denied the reply by the Government in time. That is contempt of the Committee and contempt of the House, of which you are the custodian and sit in judgement. You should be very firm on this.

(Interruptions)*

(Shri Jaipal Singh Kashyap then left the House).

SHRI BANSI LAL (Bhiwani): I beg to lay on the Table English and Hindi versions of two statements showing replies to the recommendations of the Committee on Public Undertakings, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports.

SHRI JYOTIRMOY BOSU: I sought a clarification. The House should be taken into confidence and told the details of the persons of the department concerned, who have not complied with the Committees directions because it constitutes a serious breach of privilege of the Committee. Let Mr. Bansi Lal make a statement. I would like him to clarify and take the House into confidence. I have never seen in my fifteen years in Parliament, I have never seen a statement like this that the Government Department does not provide information to Public Undertakings Committee within a specified time. It is a very serious matter. You better disband the Committee. Why are you wasting money on committees?

MR. SPEAKER: Let me look into it.

*Not recorded.